

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

(2)

ORDERS OF THE BENCH

Date of Order: 30.05.2014

OA No. 291/00329/2014

Mr. S. Shrivastava, counsel for applicant.

This Original Application has been filed by the applicant praying for a direction to the respondents to pass appropriate order considering his representation dated 01.03.2013 in view of RBE No. 40/2012 issued by Railway Board vide letter No. PC-VI/2012/I/RSRF/1 dated 23.03.2012 within specified time and empanel the applicant in the panel of JAG in panel of 24.09.2008 in case he deserves as per the circular of the Railway Board letter referred herein above.

The grievance of the applicant is that his representation dated 01.03.2013 (Annexure A/4) has not been decided by the respondents so far in spite of the fact that more than one year has passed. He drew my attention to the letter dated 14.03.2014 (Annex. A/1) issued by the Railway Board informing the Managing Director, DFCCIL, New Delhi that the representation of the applicant is under consideration in Board's office.

Learned counsel for the applicant submitted that the respondents be directed to decide the said representation of the applicant within a time bound manner.

In the interest of justice, the respondents are directed to decide the representation of the applicant dated 01.03.2013 (Annexure A/4) in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

The applicant is directed to supply a copy of the complete paper book to the respondents along with this order.

With these observations and directions, the Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER